

Lochan Kumar Vs Union Of India & Others

Court: Central Administrative Tribunal - Jabalpur Bench, (Circuit Sitting At Bilaspur)

Date of Decision: Jan. 9, 2025

Hon'ble Judges: Akhil Kumar Srivastava, Member (J); Mallika Arya, Member (A)

Bench: Division Bench

Advocate: Palash Tiwari

Final Decision: Dismissed

Judgement

Akhil Kumar Srivastava, Member (J)

1. None for the applicant. Shri Palash Tiwari learned counsel for the respondents.

2. Dr. Veena Nair, learned counsel for the applicant already pleaded that he has no instruction on behalf of the applicant. Notice has already been

issued to the applicant to appear in person or through any counsel to represent him, but none appear on behalf of the applicant.

3. It appears that the applicant has lost interest in prosecuting this case, hence, the OA is dismissed for want of prosecution.